## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.238/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of

> tariff for 1500 MW Solar PV Power Projects connected to the inter-State Transmission System and selected through competitive bidding process as per the Guidelines dated 28.7.2023 of the Ministry of

Power. Government of India. as amended from time to time.

: NTPC Limited (NTPC) Petitioner

Respondents : Apraava Energy Private Limited and Ors.

Date of Hearing **: 20.3.2025** 

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC

Shri Kartik Sharma, Advocate, NTPC

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 1500 MW Solar PV Power Projects connected with the Inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects" dated 28.7.2023 read with the subsequent amendments thereto issued by the Ministry of Power, Government of India.

- 2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions.
  - (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
  - (c) The Petitioner to file on an affidavit, within two weeks, a copy of the conformity certificate pertaining to the justification of rates identified during the bidding process that these rates align with the prevailing market tenders.
- 3. The Petition will be listed for hearing on **8.5.2025**.

By order of the Commission (T.D. Pant) Joint Chief (Law)